

under sub-section (3) of section 27 of the Foreign Exchange, Regulation Act, 1947. [Placed in Library. See No. LT-3002/61.]

NOTIFICATION ISSUED UNDER TRIPURA LAND REVENUE AND LAND REFORMS ACT, 1960

The Deputy Minister of Home Affairs (Shrimati Violet Alva): Sir, I beg to lay on the Table a copy of the Notification No. 74 (14)-Rev./60, published in the Tripura Gazette dated the 13th April, 1961 containing the Tripura Land Revenue and Land Reforms Rules, 1961, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960. [Placed in Library. See No. LT-3003/61.]

RESOLUTION Re: OFFICIAL LANGUAGE COMMISSION AND NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT

The Deputy Minister of Law (Shri Hajarnavis): Sir, I beg to lay on the Table:—

(i) (a) A copy of Government Resolution No. F. 39/61-Adm. I, published in the Gazette dated the 17th June, 1961 constituting the Official Language (Legislative) Commission. [Placed in Library. See No. LT-3004/61.]

(b) A copy each of the following Notifications under sub-section (3) of section 13 of the Representation of the People Act, 1950:—

(1) The Delimitation of Council Constituencies (Madras) Amendment Order, 1961 published in Notification No. G.S.R. 567, dated the 18th April, 1961. [Placed in Library. See No. LT-3005/61.]

(2) The Delimitation of Council Constituencies (Mysore)

Amendment Order, 1961 published in Notification No. G.S.R. 568 dated the 18th April, 1961. [Placed in Library. See No. 3006/61.]

(3) The Delimitation of Council Constituencies (Punjab) Amendment Order, 1961 published in Notification No. G.S.R. 569, dated the 18th April, 1961. [Placed in Library. See No. LT-3007/61.]

(ii) to re-lay on the Table a copy of the Conduct of Elections Rules, 1961, published in Notification No. S.O. 859, dated the 15th April, 1961 under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-2939/61.]

POST OFFICE SAVINGS CERTIFICATES (AMENDMENT) RULES, 1961

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): Sir I beg to lay on the Table a copy of the Post Office Savings Certificates (Amendment) Rules, 1961, published in Notification No. G.S.R. 712, dated the 27th May, 1961 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-3008/61.]

NOTIFICATIONS ISSUED UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT, 1954

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Sir, I beg to re-lay on the Table of a copy each of the following Rules under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

(i) The Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1961, published in Notification No. G.S.R. 460, dated the 1st April, 1961.

[Shri P. S. Naskar]

(ii) The Displaced Persons (Compensation and Rehabilitation) Fifth Amendment Rules, 1961, published in Notification No. G.S.R. 492, dated the 8th April, 1961. [Placed in Library. See No. LT-2859/61.]

(iii) The Displaced Persons (Compensation and Rehabilitation). Sixth Amendment Rules, 1961 published in Notification No. G.S.R. 565, dated the 22nd April 1961. [Placed in Library. See No. LT-2960/61].

ment to Schedule I of the said Act.

(iii) A copy of each of the following Notifications issued under the Employees' Provident Funds Act, 1952:—

(a) G.S.R. No. 704, dated the 20th May, 1961, extending the said Act to hotels and restaurants.

(b) G.S.R. No. 706, dated the 20th May, 1961 extending the said Act to certain establishments connected with oil industry. [Placed in Library. See No. LT-3011/61.]

NOTIFICATIONS ISSUED UNDER EMPLOYEES' PROVIDENT FUNDS ACT, 1952

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): Sir, I beg to lay on the Table—

(i) A copy of the following Notifications under sub-section 7 of the Employees' Provident Funds Act, 1952:—

(a) The Employees' Provident Funds (Third Amendment) Scheme, 1961 published in Notification No. G.S.R. 783, dated the 10th June, 1961. [Placed in Library. See No. LT-3009/61.]

(b) The Employees' Provident Funds (Fourth Amendment) Scheme, 1961 published in Notification No. G.S.R. 808, dated the 17th June, 1961. [Placed in Library. See No. LT-3010/61.]

(ii) A copy of Notification No. G.S.R. 705, dated the 20th May, 1961 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 making certain amend-

PARLIAMENTARY COMMITTEES—SUMMARY OF WORK

Secretary: Sir, I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1960 to 31st May, 1961.

12.42 hrs.

PRESIDENTS' ASSENT TO BILLS

Secretary: Sir, I lay on the Table following six Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 5th May, 1961:

1. The Orissa Appropriation (No. 2) Bill, 1961.
2. The Medicinal and Toilet Preparations (Excise Duties) Amendment Bill, 1961.
3. The Appropriation (No. 3) Bill, 1961.
4. The Delhi Shops and Establishments (Amendment) Bill, 1961.
5. The Appropriation (Railways) No. 3 Bill, 1961.
6. The Motor Transport Workers Bill, 1961.